

(c) It was indicated in the Government order that exceptions will be allowed only in the case of Defence personnel on their appointment to Defence Production Undertakings only. It was subsequently decided that orders regarding exercise of option will not apply to the officers of the Industrial Management Pool in view of the fact that they were recruited to serve in the Public Enterprises.

†PLANNING ORGANISATION FOR SOUTH
EAST REGION OF INDIA

702. SHRI PRANAB KUMAR
MOKHERJEE :

SHRI KALYAN ROY :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state : (a) whether Planning Commission has decided to set up a planning organisation for the South East Region of India;

(b) if so, which States will comprise such regional body;

(c) what shall be the functions and duties of the body; and

(d) whether any other regional planning organisation is going to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) A decision to set up such an organisation has been taken by Government.

(b) The State Government of Bihar, Madhya Pradesh, Orissa and West Bengal are represented on this Organisation.

(c) The terms of reference of this Planning Organisation are as follows:—

(1) to prepare a Regional (Spatial) Development Plan for the South East Resource Region (comprising the districts of Palamau, Hazaribagh, Dhanbad, Ranchi and Singhbhum in Bihar; the districts of Sindhri, Shahdol, Surguja, Raigarh, Bilaspur, Balaghat, Durg, Raipur and Bastar in Madhya Pradesh; the districts of Sundargarh, Keonjhar, Mayurbhaj, Sambalpur, Bolangir, Dhankanal, Kalahandi, Koraput and Khandmals in Orissa; and the districts of Purulia, Bankura

†Transferred from the 27th November, 1969.

and Asansol Sub-division of the Burdwan district in West Bengal), in collaboration with Central and State Agencies concerned with the development of this region, and to undertake such surveys, studies investigations, etc., as may be considered necessary.

(2) to co-ordinate the developments taking place in the different sectors in the South East Resource Region with a view to maximising the benefits derived from such developments.

(3) to guide the various agencies in the implementation of the Regional Plan in the different sectors and in the different areas of the Region.

(4) to evaluate the progressive benefits arising from the planned development of the Region; and

(5) to undertake a review of the Regional Development Plan from time to time with a view to making modifications, where necessary to meet the changing needs and circumstances.

(d) Not at present.

12 NOON

CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE

SATYAGRAHA AND FAST BY SHRI AJOY
MUKHERJEE, CHIEF MINISTER OF WEST
BENGAL

SHRI A. P. CHATTERJEE (West Bengal) : Sir, I rise on a point of order. I am quite convinced that being a distinguished jurist you will appreciate my point of order.

MR. CHAIRMAN : What is the law violated ?

SHRI A. P. CHATTERJEE : The procedure of the House and the Constitution is being violated.

I am drawing your attention first of all to articles 246, 249 and 250 of the Constitution as well as article 73 of the Constitution and then I will come to the rules of procedure of this House. As far as article 246 is concerned it says that Parliament will have the power to make laws only with regard to matters in its own List, List I and also matters in the Concurrent List. Article 249 clearly says that if Parliament has to legislate with regard to any matter in the State List then a certain Resolution is necessary in the Council of States and that Resolution